

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

(2)

O.A. No.57/96

Date of decision 10-1-1996

Hon'ble Shri N.V.Krishnan, Acting Chairman
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Shri Bali Ram Pandey,
D-7, Hauz Khas,
New Delhi-16

... Applicant
(By Advocate Shri M.R.Bhardwaj)

Vs.

1. Union of India,through Secretary,
Department of Revenue,
Ministry of Finance, North Block,
New Delhi.
2. Chairman
Central Board of Direct Taxes,
Ministry of Finance,
North Block, New Delhi.
3. Chief Commissioner of Income Tax(Admn),
Delhi Central Revenue Building,
I.P.Estate, New Delhi.

... Respondents.

ORDER (ORAL)

(Hon'ble Shri N.V.Krishnan, Acting Chairman)

Applicant had been given relief by the Annexure A-1 order dated 16-11-1993. His grievance is that the said order has not yet been implemented even though he had given representations. He has, therefore, filed this fresh O.A. As the relief prayed for has already been given, we are of the view that fresh OA is not maintainable. However, it is open to the applicant to seek such other reliefs, as may be available to him, in accordance with law.

In the circumstances, this OA is dismissed on the above observations.

Lakshmi Swaminathan (Smt.Lakshmi Swaminathan) *N.V.Krishnan* (N.V.Krishnan)

Member (J)

Acting Chairman

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